### **NON-REPORTABLE**

# IN THE SUPREME COURT OF INDIA CIVIL ORIGINAL/APPELLATE JURISDICTION

### WRIT PETITION (C) No.53/2022

DR. N. KARTHIKEYAN & ORS.

Petitioner(s)

**VERSUS** 

THE STATE OF TAMIL NADU & ORS.

Respondent(s)

WITH

CIVIL APPEAL NO.2066 OF 2022

CIVIL APPEAL NO.2065 OF 2022

WRIT PETITION (C)NO.1299 OF 2020

CIVIL APPEAL NO.3840 OF 2020

AND

CIVIL APPEAL NOS.3841-3843 OF 2020

### <u>O R D E R</u>

UPON being mentioned, Paragraph 35 in the order dated 16.03.2022 may be corrected and read as follows:

35. We are, therefore, of the view that no case is made out for continuing the interim protection which was granted for the academic year 2020-2021 vide interim order dated 27<sup>th</sup> November, 2020 (supra) and thus, we

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reject the prayer in that regard. Needless to say that DGHS shall conduct the counselling for academic year 2021-2022 in respect of seats of State of Tamil Nadu by taking into consideration the reservation provided by it as per the said G.O.

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[L.						NAGESWARA														

.....J. [B.R. GAVAI]

NEW DELHI; 22<sup>nd</sup> March, 2022 ITEM NO.802 COURT NO.5 SECTION X

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).53/2022

DR. N. KARTHIKEYAN & ORS. Petitioner(s)

**VERSUS** 

THE STATE OF TAMIL NADU & ORS. Respondent(s)

WITH

CIVIL APPEAL NO.2066 OF 2022

CIVIL APPEAL NO.2065 OF 2022

WRIT PETITION (C)NO.1299 OF 2020

CIVIL APPEAL NO.3840 OF 2020

AND

CIVIL APPEAL NOS.3841-3843 OF 2020

Date: 22-03-2022 These matters were mentioned today.

CORAM:

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Ms. Rashmi Nandakumar, AOR

For Respondent(s) Mr. Amit Anand Tiwari, AAG(Mentioned by)

Dr. Joseph Aristotle S., AOR

Mr. Gaurav Sharma, AOR

Ms. G. Indira, AOR

UPON being mentioned the Court made the following O R D E R

Paragraph 35 in the order dated 16.03.2022 may

be corrected and read as follows:

35. We are, therefore, of the view that no case is made out for continuing the interim protection which was granted for the academic year 2020-2021 vide interim order dated 27<sup>th</sup> November, 2020 (supra) and thus, we reject the prayer in that regard. Needless to say that DGHS shall conduct the counselling for academic year 2021-2022 in respect of seats of State of Tamil Nadu by taking into consideration the reservation provided by it as per the said G.O.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master

(Signed order is placed on the file)